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CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH

CIRCUIT COURT SITTING AT INDORE

ORIGINAL APPLICATION NO. 740 OF 2006

Indore, this the 20th day of December, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Mr. A.K. Gaur, Judicial Member

Vasudev Sharma, S/o. late Shri
Jwala Prasad Sharma, age – 59
years 9 months,
Occupation – Pensioner,
Retd. Dy. Divisional Manager
(Post life Insurance), O/o. The
Chief Post Master General,
Madhya Pradesh Circle – Bhopal
462012, Present Address : FH 439,
Sch. No. 54, Indore – 452010.

Applicant

(Applicant in person)

V e r s u s

1. The Union of India,
Through the Secretary to the
Govt. of India, Ministry of
Communication Information
Technology, Dept. of Post –
New Delhi – 110001.

2. The Chief Postmaster General,
Madhya Pradesh Circle-Bhopal
462012.

3. The Director Postal Accounts-
Bhopal.

Respondents

(By Advocate – Shri Vivek Saran)

O R D E R (Oral)

By Dr. G.C. Srivastava, Vice Chairman –

This Original Application has been filed against the order
dated 16.9.2005 (Annexure A-1), whereby the ad-hoc promotion

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of the applicant was terminated with immediate effect. This was done on the ground that a vigilance enquiry was pending against him. The applicant represented against this order (Annexure A-11/1) to which an interim reply was given by the respondents (Annexure A-12), whereby he was informed that a decision will be taken only on receipt of the enquiry report on the allegations. This interim reply was issued on 31st October, 2005, but thereafter despite further representations from the applicant i.e. at Annexures A-36 and A-37, no response has been received from the respondents.

2. In view of the aforesaid position, we are of the opinion that ends of justice would be met by directing the respondents to take a decision on the various representations made by the applicant and inform him of the outcome within a specified period through a detailed and reasoned order. Accordingly, we direct the respondents to consider the representations given by the applicant regarding termination of his ad-hoc promotion with effect from 16.9.2005 and inform the outcome through a detailed and reasoned order within a period of three months from the date of receipt of this order. Be it noted that we have not expressed any opinion on the merits of the case. Shri Vivek Saran, appeared on behalf of the respondents and was heard.

3. With this direction the Original Application is disposed of.

A.K. Gaur
(A.K. Gaur)
Judicial Member

G.C. Srivastava
(Dr. G.C. Srivastava)
Vice Chairman

"SA"

*Desired
on 22/12/06
by*